

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3981

ANSWERED ON:18.02.2014

TERRORIST ORGANISATIONS

Agarwal Shri Jai Prakash;Chaudhary Shri Haribhai Parthibhai;Owaisi Shri Asaduddin;Vasava Shri Mansukhbhai D.;Virendra Kumar Shri

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has identified several terrorist groups and unlawful organisations responsible for antinational, secessionist activities under the Unlawful Activities (Prevention) Act, 1967;

(b) if so, the details thereof;

(c) the action taken against such groups and organisations till date to stop their unlawful/terror activities along with the extent to which these actions have been successful in containing their activities;

(d) whether the Union Government has received any proposal from the various State Governments to declare some more organisations as terrorist outfits; and

(e) if so, the details thereof and the response of the Union Government thereto?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH)

(a) & (b): The Government declared 36 organizations as Terrorist Organizations and 9 organizations as Unlawful Associations under the Unlawful Activities (Prevention) Act, 1967. A list of these organizations is at Annexure-I & II respectively.

(c): There exists a very close and effective coordination amongst intelligence agencies at the Centre and the State levels to monitor the activities of terrorist organizations and unlawful associations. Intelligence inputs about possible designs and threats are shared with the State Governments concerned on a regular basis.

The Multi Agency Centre (MAC) has been strengthened and re-organized to enable it to function on 24x7 basis for real time collation and sharing of intelligence with other intelligence agencies and security intelligence inputs are shared with the concerned States through the established mechanism, which ensures close coordination and sharing of intelligence and seamless flow of information between the States and the Central Security and Law Enforcement Agency.

This has resulted in busting of many terror modules, thus neutralizing major terror attack plans.

(d) & (e) : The Government received the proposals from the State Government of Maharashtra to declare the Abhinav Bharat Sanghatana and Sanathan Sanstha and its affiliated sister concerns/trusts as terrorist organizations.

However, the information and material provided by the State Government of Maharashtra are not conclusive enough for the Central Government to proceed to declare these organizations as terrorist organizations under Unlawful Activities (Prevention) Act.